Sr. No. 2

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through WhatsApp Video conferencing)

EMG-Bail Appl. No.1/2020

Parshotam Lal Goyal and another

...Applicant(s)/Petitioner(s)

Through: - Mr. Vikram Choudhary, Sr. Advocate with Mr. Pranav Kohli, Advocate.

v/s

U.T. of Jammu and Kashmir

...Non-applicant/Respondent

Through:- Mr. Sudesh Magotra, Dy. A.G

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Learned counsel for the respondent seeks and is granted time to file objections to the bail application by the next date.

List on 20.05.2020.

In the meantime, in the event of arrest of the applicants in F.I.R No. 33/2020 registered with Police Station, Ramnagar, District Udhampur they shall be released on bail subject to furnishing of bail bonds and surety bonds to the tune of Rs. 50,000/- each to the satisfaction of the I/O of the case. The applicants are directed to join the investigation immediately on the relaxation of the lockdown which is in force due to pandemic COVID-19. The applicants shall not tamper with the evidence in any manner.

(PUNEET GUPTA) JUDGE

Jammu 20.04.2020 Pawan Chopra